

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 216
CP No. 07/241-242/JPR/2022
Under Section 241-242 of
Companies Act, 2013

In the matter of:

Virendra Singh

...Petitioner

Versus

Santosh Ahluwalia & Ors.

...Respondents

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Petitioner : Amol Vyas, Adv.
For the Respondent : Rajesh Maharshi, Adv.

ORDER

Heard Mr. Amol Vyas, Adv. appearing on behalf of the Petitioner. Mr. Rajesh Maharshi, Adv. appearing on behalf of the Respondent submits that he has recently been engaged in this matter and seeks time to file Vakalatnama very shortly. Interim order, if any, shall remain continue till the next date of hearing.
List the matter on 13.05.2024.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

April 10, 2024